

**Appellate Tribunal for Electricity**

**New Delhi**

**Date: 20/3/2020**

**CIRCULAR**

Due to prevailing medical emergency (Covid-19) and in continuation of Notification dated 16.03.2020 and Office Note dated 17.03.2020, **the matters listed before the Hon'ble Benches and Registrar Court in Appellate Tribunal for Electricity upto 27/3/2020 shall be adjourned by the Court Masters in the following manner:**

**Regular Matters**

S.No.	Date already fixed	Next Date of Hearing
1.	23/3/2020	18/5/2020
2.	24/3/2020	19/5/2020
3.	25/3/2020	20/5/2020
4.	26/3/2020	21/5/2020
5.	27/3/2020	22/5/2020

**Part Heard Matters**

S.No.	Date already fixed	Next Date of Hearing
1.	23/3/2020	20/4/2020
2.	24/3/2020	21/4/2020
3.	25/3/2020	22/4/2020
4.	26/3/2020	23/4/2020
5.	27/3/2020	24/4/2020

**The benches shall take up only urgent matters as are mentioned. This circular has been issued as per the approval of the competent authority.**

**By order**

**Sd/-**

**REGISTRAR**